



\$~7 IN THE HIGH COURT OF DELHI AT NEW DELHI * TEST.CAS. 36/2021 and IA No. 4845/2021 +MR. MANISH MAHENDRU Petitioner Mr. Jatin Rana, Advocate appeared Through through VC versus STATE & ORS. Respondents Respondent Through Counsel for no.2 appeared through VC (appearance not given) Mr. Siddharth Chaturvedi, Advocate for Respondent no.3 appeared through VC **CORAM:** JOINT REGISTRAR (JUDICIAL) MS. TWINKLE WADHWA (DHJS)

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<u>ORDER</u> 29.09.2021

Matter is taken up through physical hearing as well as video conferencing.

The matter has been taken up through physical hearing as well as video conferencing in terms of directions vide Office Order No. 601/RG/DHC dated 25.08.2021.

- 1. This matter has come up before the undersigned for completion of pleadings.
- 2. It is submitted by learned counsel for respondent no.3 that he does not want to contest the suit and would be filing No Objection affidavit in

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 18/07/2025 at 11:14:49





this regard.

- 3. It is submitted by learned counsel for respondent no.2 that he wants to contest the suit and would be filing written statement and reply to the pending application, if any, as per law with advance copy to the opposite parties.
- 4. Publication still not got done by the petitioner. He is directed to get it done as per the orders of the Hon'ble Court.
- 5. As per letter received from the SDM, valuation could not be done as Block Number is not mentioned. The petitioner is directed to file proper address of the suit property for which valuation is to be done and thereafter notice of the SDM be issued as per law for the next date of hearing.
- Put up for completion of service and completion of pleadings on 13th December, 2021.

TWINKLE WADHWA (DHJS) JOINT REGISTRAR (JUDICIAL)

SEPTEMBER 29, 2021 savita